

FIR No.541/2021
u/s 356/379/411/34 IPC
PS Punjabi Bagh
S/v Kapil

19.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. A. K. Sharma, Ld. Counsel for accused / applicant Kapil.

An application for releasing the accused / applicant Kapil on personal bond has been filed.

Reply has been filed by IO.

Heard. Perused.

Address verification report filed by IO verifying the address stated in the application to be correct. It has been submitted on behalf of applicant that he does not have enough finances to secure surety in terms of bail order passed by Ld. Duty MM on 13.06.2021.

In light of the directions issued by the Hon'ble High Court of Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017, orders dated 15.12.2017 and 08.03.2018, an accused cannot be left languishing in jail despite an order of bail in his favour solely on ground of financial inability.

Considering the facts and circumstances of the present application, the fact that his address has been verified by the IO / SHO and that he is from a poor section of society and unable to furnish surety bond, his application for release on personal bond stands allowed subject to furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the concerned jail superintendent.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.


(Manish Jain)
MM-01(West)/THC:Delhi
19.06.2021

FIR No.355/2021
u/s 188/34 IPC, 3/7 EC Act & 3 ED Act
PS Punjabi Bagh
S/v Deepak

19.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused Deepak.

An application for releasing the articles of Jamatalashi is moved on behalf of accused/applicant Deepak.

Heard and perused the reply of IO.

In view of submissions made in the application, the same is hereby allowed.

Jamatalashi articles be released to applicant / accused as per seizure memo and as per rules.

Copy of this order be given dasti to the accused/applicant.

Application is disposed of accordingly.


(Manish Jain)

MM-01/West/THC: 19.06.2021

E-FIR No.909/2021
u/s 411 IPC
PS Punjabi Bagh
S/v Deepak

19.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for accused / applicant Deepak.

An application for submitting the personal bond moved on behalf of accused / applicant Deepak.

Reply has been filed by IO.

Heard. Perused.

Address verification report filed by IO verifying the address stated in the application to be correct. It has been submitted on behalf of applicant that he does not have enough finances to secure surety in terms of bail order passed by this court.

In light of the directions issued by the Hon'ble High Court of Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017, orders dated 15.12.2017 and 08.03.2018, an accused cannot be left languishing in jail despite an order of bail in his favour solely on ground of financial inability.

Considering the facts and circumstances of the present application, the fact that his address has been verified by the IO / SHO and that he is from a poor section of society and unable to furnish surety bond, his application for release on personal bond stands allowed subject to furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of the concerned jail superintendent.

Application disposed of accordingly.

Copy of order be provided electronically to the Id. Advocate for the accused, as prayed for.


(Manish Jain)
MM-01(West)/THC:Delhi
19.06.2021

FIR No.328/2017
u/s 279/338 IPC
PS Punjabi Bagh
S/v Gopal Lal

19.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Ld. Counsel for the applicant / accused Gopal Lal.

An application for releasing of driving license for the purpose of renewal is moved on behalf of accused / applicant Gopal Lal.

Heard. Perused.

In view of submissions made, application of applicant is hereby allowed. Original DL of accused be released to him as per rules and against due acknowledgment. Accused is directed to deposit the DL in the court after its renewal within one month.

Application is disposed of accordingly.


(Manish Jain)
MM-01 /(West)/THC:Delhi
19.06.2021

FIR No.488/2021
u/s 380/457/411/34 IPC
PS Punjabi Bagh

19.06.2021

Matter taken up through VC.

This is an application seeking release of articles i.e. One gold necklace, one nose ring, one maang tika, one gold ring, one titan watch with golden chain, and one pair of ear rings on superdari moved on behalf of applicant Neelam.

Present: Ld. APP for the State.

Applicant Neelam is present.

It is submitted by applicant that she is the rightful owner of the aforesaid golden articles. It is requested that the aforesaid articles may kindly be released to her.

IO has filed his reply wherein he has posed no objection to the aforesaid articles.

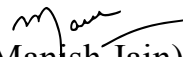
Heard. Perused the reply filed on behalf of IO.

In view of the submissions made, let aforesaid articles be released to the rightful owner / applicant after due compliance of the guidelines laid by the Hon'ble Supreme Court in case titled as "**Sunder Bhai Ambalal Desai Vs. State of Gujrat**", AIR 2003 SC 638, and Hon'ble Delhi High Court in case titled as "**Manjit Singh Vs. State**" in **Crl. M.C. No. 4485/2013 dated 10.09.2014** on furnishing indemnity bond in sum of the value of the aforesaid articles to the satisfaction of the concerned IO / SHO. Cost of the photographs shall be borne by the applicant.

Panchnama, security bond and photographs shall be filed in the court along with charge sheet.

Application is accordingly disposed of.

Copy of this order be given *dasti* to applicant.


(Manish Jain)
MM-01(West)/THC:Delhi
19.06.2021